

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 16580/2023

(Arising out of impugned judgment and order dated 16-11-2019 in SB No. 1711/2000 18-01-2023 in RA No. 149630/2019 in Writ-A No. 2001711/2000 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

GYANESH SHUKLA

Petitioner(s)

VERSUS

CHANCELLOR UNIVERSITY OF LUCKNOW & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.110134/2023-CONDONATION OF DELAY IN FILING and IA No.110135/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.110136/2023-EXEMPTION FROM FILING O.T.)

Date : 03-07-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Huzefa A Ahmedi, Sr. Adv.
Mr. Rajat Singh, Adv.
Mr. Apoorva Tiwari, Adv.
Ms. Aurica Bhattacharya, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Heard Mr. Huzefa A Ahmedi, the learned senior counsel appearing for the petitioner.

Since the review application was pending in the High Court, the delay stands condoned.

The counsel would refer to the clauses 16.04 and 16.06 of the First Statutes of the Lucknow University to point out that the statement of allegations and other materials should have been

furnished to the delinquent employee but here the petitioner was not furnished the statement of allegations and only on the basis of perfunctory examination by the Disciplinary Committee, the penalty of dismissal was imposed on the petitioner. This is contended to be in violation of the principles of natural justice. Statutory infraction is therefore discernible in this case.

Issue notice, returnable in six weeks.

(NITIN TALREJA)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR